

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH, 'SMC': NEW DELHI**

(Through Video Conferencing)

BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER

**ITA No.3772/DEL/2018
[Assessment Year: 2014-15]**

Shilpee Jain, 130 Savita Vihar, Delhi-110092	ITO, Ward-57(5), New Delhi
PAN-ADAPJ8133A	
Assessee	Revenue

Assessee by	Sh. Baldev Raj, CA
Revenue by	Sh. R. K. Gupta, Sr. DR

Date of Hearing	03.08.2021
Date of Pronouncement	03.08.2021

ORDER

This appeal filed by the assessee is directed against the order dated 13.04.2018 of the learned CIT(A)-19, New Delhi, relating to Assessment Year 2014-15.

2. The learned counsel for the assessee, vide its letter dated 18.12.2020, has requested for withdrawal of the appeal filed by the assessee stating that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme,

2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned DR has no objection.

4. In view of the above, I accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was pronounced in the open court on conclusion of Virtual Hearing on 03.08.2021.

Sd/-

[R.K.PANDA]
ACCOUNTANT MEMBER

Delhi; Dated: 03/08/2021.

Shekhar, Sr. P.S

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar,
ITAT, New Delhi